

ACT No. XXXV of 1857.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 14th December 1857.)

AN ACT for the levy of Port-dues in the Ports of Moulmein, Rangoon, Kyouk Phyoo, Akyab, and Chittagong.

Preamble.
WHEREAS it is necessary to fix the amount of the Port-dues to be hereafter levied and taken in the Ports of Moulmein, Rangoon, Kyouk Phyoo, Akyab, and Chittagong in accordance with the provisions of Act XXII of 1855 ; It is enacted as follows :—

I. Port-dues, at rates not exceeding the rates contained in the Schedule to this Act, shall be chargeable in respect of every sea-going vessel of the burden of ten tons and upwards which shall enter any of the said Ports.
Port-dues on sea-going vessels of ten tons and upwards entering Port.

II. When any vessel enters any of the said Ports, being driven in by stress of weather, or in consequence of having sustained any damage, or for any other reason, but does not discharge or take in any cargo or passenger therein (with the exception of such un-shipment and re-shipment as may be necessary for the purpose of repair)—the Port-due chargeable in respect of such vessel shall be at a rate equal to one-half the rate chargeable in respect of other vessels.
Rate of Port-due on vessels compelled by stress of weather to enter Port.

III. Provided that, when any vessel having left any of the said Ports is compelled to re-enter it by stress of weather or in consequence of having sustained any damage, no Port-due shall be chargeable in respect of such vessel.
No Port-due on vessels compelled by stress of weather to re-enter Port.

IV. No vessel shall be required to pay at the same Port any Port-due chargeable under this Act oftener than once in sixty days.
No vessel to pay Port-due at same Port oftener than once in sixty days.

V. This

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V. This Act shall commence and have effect from and after the first day of January 1858; and the local Government shall on or before that date, pursuant to Section XLIII Act XXII of 1855, declare, by notification to be published in the *Calcutta Gazette*, the rates at which Port-dues shall be levied in any of the said Ports subject to the provisions of and within the limits prescribed by this Act; and from and after the said date no Port-due shall be levied at any of the said Ports except under the authority of Act XXII of 1855 and of this Act.

Commencement of Act.
 Rates of Port-dues to be published.
 No Port-dues to be levied except under Act.

VI. This Act shall be read with and taken as a part of Act XXII of 1855.

Act to be read as part of Act XXII of 1855.

SCHEDULE.

<i>Port.</i>	<i>Maximum Rate.</i>		
Moulmein	4	annas for every ton of burden.	
Rangoon	6	annas	ditto ditto.
Kyook Phyoo	4	annas	ditto ditto.
Akyab	4	annas	ditto ditto.
Chittagong	4½	annas	ditto ditto.

